

**CP NO. 80(ND)/2014
RT No.33/2016**

M/s Avigo Trustee Co. Pvt. Ltd. & Ors.

...Petitioners

Versus.


M/s BBF Industries Ltd. & Ors.

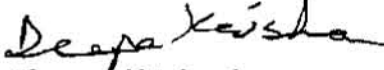
...Respondents

Present: None

The matter was listed for 16.12.2016 because 5th January, 2016 the date earlier fixed for arguments as per order dated 13.12.2016, falls during the winter vacations. Otherwise both the parties were represented through their counsel or the authorized representative.

On 16.12.2016 when the date of hearing was changed from 5th January, 2017 to 10th January, 2017, it was observed that notices to the parties for change of date of hearing were directed to be issued. Learned counsel Mr. Aditya Tiwari is representing the petitioners whereas Mr. Ahsan Ahmad, Advocate is representing the respondents. Order dated 16.12.2016 is, therefore, modified to the extent that notice be issued to learned counsel for both the parties through Speed Post for change of date instead of the parties.


(Justice R.P. Nagrath)
Member (Judicial)


(Deepa Krishan)
Member(Technical)

December 21, 2016
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